

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.305/MP/2025

Subject : Petition for modification in PSA executed with PTC India Limited on dated 30.05.2005, clause 10.1 (ii) for Sale of Power from M/s Lanco Amarkantak Power Limited (now known as Korba Power Limited) and in PSA on dated 16.1.2007, Clause 9.1.3, (for sale of Power from M/s SUGEN)

Petitioner : Madhya Pradesh Power Management Co. Ltd. (MPPMCL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Akshat Jain, Advocate, PTCIL
Shri Anant Singh Ubeja, Advocate, PTCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by the Respondent, PTCIL.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder within three weeks.
3. The Petition will be listed for hearing on **23.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)